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**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

**BEFORE
HON'BLE SHRI JUSTICE PREM NARAYAN SINGH**

ON THE 25th OF MAY, 2023

MISC. CRIMINAL CASE No. 21962 of 2023

BETWEEN:-

1. **RAM KISHAN DHURVE S/O PIRMA DHURVE,
AGED ABOUT 47 YEARS, OCCUPATION: LABOUR
R/O POTLA MAJHGAON P.S. TIKARIYA TEH.
NARAYANGANJ DISTRICT MANDLA (MADHYA
PRADESH)**

2. **DUKLU MARAVI S/O HANSHRAM MARAVI, AGED
ABOUT 70 YEARS, OCCUPATION: LABOUR R/O
POTLA MAJHGAON P.S. TIKARIYA TEH.
NARAYANGANJ DISTRICT MANDLA (MADHYA
PRADESH)**

.....APPLICANTS

(BY SHRI KULJEET SINGH - ADVOCATE)

AND

**THE STATE OF MADHYA PRADESH THROUGH POLICE
STATION MAHILA DISTRICT MANDLA (MADHYA
PRADESH)**

.....RESPONDENTS

***(BY SHRI VIRENDRA SINGH LODHI - PANEL LAWYER FOR THE STATE
AND SHRI SANTOSH KUMAR PATEL - ADVOCATE FOR OBJECTOR)***

.....
*This application coming on for admission, this day, the court passed
the following:*

ORDER

This is the **first** bail application filed on behalf of the applicants under Section 439 of the Code of Criminal Procedure for grant of bail in relation to Crime No.10/2023 registered at Police Station Mahila, District Mandla for the offences under Sections 366, 376, 376(2)(n), 376D, 344, 109 and 506 of IPC.

The applicants are in jail since 06.05.2023.

Allegations against the applicants, in short, are that they rendered necessary assistance to main accused Rameshwar Dhurve for commission of the alleged offence and in the course for which, he committed sexual assaults on the prosecutrix upon a false promise of marriage and further threatened her with dire consequences.

Learned counsel for the applicants submitted that applicants have been falsely implicated in the case owing to prevailing animosity. The applicants are aged about 47 years and 70 years respectively. Trial of the case will take considerable time. They are ready to furnish adequate surety. Therefore, it has been prayed that the applicants be released on bail.

Per contra, learned counsels appearing for the State and the objector opposed the application.

Having regard to the nature of allegations levelled against the applicant and other facts and circumstances of the case but without expressing any opinion on the merits of the case, I am inclined to release the applicants on bail. Consequently, bail application stands **allowed**.

It is directed that applicants be released on bail on their furnishing personal bonds in the sum of **Rs.50,000/- (Rupees Fifty thousand only)** each with one solvent surety each in the like amount to the satisfaction of the trial Court, for their regular appearance before the trial Court during trial with a condition that they shall remain present before the concerned Court on all the dates fixed by it during trial. They shall abide by all the conditions enumerated under Section 437(3) of Cr.P.C.

This order shall be effective till the end of the trial. However, in case of bail jump and breach of any of the conditions of bail, it shall become

ineffective.

Certified copy as per rules.

**(PREM NARAYAN SINGH)
V. JUDGE**

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